

## Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year : 2014-2015

Sr.No.	Ministry/Department/Organisation	Quarter	Opening balance of Requests (as on start of Quarter)	No.of Requests Received during Quarter	Total no.of Requests (Column 3+4)	No.of Requests transferred to other PAs	Decisions where Applications for Information rejected	Number of cases where disciplinary action taken against any officer in respect of administration of RTI Act	Total Amount Collected (fee+addl. charges+penalty) (Rs.)	No. of times various Provisions were invoked while Rejecting Requests													
										Relevant Sections of RTI Act 2005													
										Section 8(1)										Other Sections			
										(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(9)	(11)	(24)	(Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(27)
1	HIGH COURT OF DELHI																						
1.1	HIGH COURT OF DELHI	1st Quarter (Apr14-Jun14)	1	188	189	14	63 (33.5%)	0	8200	0	0	0	0	1	0	1	0	0	4	0	0	0	57
		2nd Quarter (July14-Sept14)	4	268	272	18	87 (32.5%)	0	14500	0	0	0	0	1	0	0	0	0	5	0	0	0	81
		3rd Quarter (Oct14-Dec14)	5	184	189	14	54 (29.3%)	0	16515	0	0	0	0	0	0	0	1	0	1	0	0	0	52
		4th Quarter (Jan15-Mar15)	11	199	210	6	37 (18.6%)	0	13595	0	0	0	0	0	0	0	0	0	8	0	0	0	29

## Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year : 2015-2016

Sr.No.	Ministry/Department/Organisation	Quarter	Opening balance of Requests (as on start of Quarter)	No.of Requests Received during Quarter	Total no.of Requests (Column 3+4)	No.of Requests transferred to other PAs	Decisions where Applications for Information rejected	Number of cases where disciplinary action taken against any officer in respect of administration of RTI Act	Total Amount Collected (fee+addl. charges+penalty) (Rs.)	No. of times various Provisions were invoked while Rejecting Requests													
										Relevant Sections of RTI Act 2005											Other Sections		
										Section 8(1)											Other Sections		
										(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(9)	(11)	(24)	(Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(27)
<b>1</b>	<b>HIGH COURT OF DELHI</b>																						
1.1	HIGH COURT OF DELHI	1st Quarter (Apr15-Jun15)	15	210	225	14	54 (25.7%)	0	9740	0	0	0	0	0	0	0	0	0	1	0	0	0	53
		2nd Quarter (July15-Sept15)	27	262	289	22	65 (24.8%)	0	13510	0	0	0	0	0	0	0	1	0	1	0	0	0	63
		3rd Quarter (Oct15-Dec15)	64	229	293	23	72 (31.4%)	0	17755	0	0	0	0	0	0	0	0	0	4	0	0	0	68
		4th Quarter (Jan16-Mar16)	77	265	342	39	73 (27.5%)	0	13963	0	0	0	0	0	0	0	0	0	2	0	0	0	71

## Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year : 2016-2017

Sr.No.	Ministry/Department/Organisation	Quarter	Opening balance of Requests (as on start of Quarter)	No.of Requests Received during Quarter	Total no.of Requests (Column 3+4)	No.of Requests transferred to other PAs	Decisions where Applications for Information rejected	Number of cases where disciplinary action taken against any officer in respect of administration of RTI Act	Total Amount Collected (fee+addl. charges+ penalty) (Rs.)	No. of times various Provisions were invoked while Rejecting Requests													
										Relevant Sections of RTI Act 2005													
										Section 8(1)										Other Sections			
										(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(9)	(11)	(24)	(Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(27)
<b>1</b>	<b>HIGH COURT OF DELHI</b>																						
1.1	HIGH COURT OF DELHI	Ist Quarter (Apr16-Jun16)	0	271	271	63	53 (19.6%)	0	3184	0	0	0	0	0	0	0	1	0	9	0	0	0	43
		2nd Quarter (July16-Sept16)	41	279	320	41	90 (32.3%)	0	2624	0	0	0	0	0	0	0	0	0	2	0	0	0	88
		3rd Quarter (Oct16-Dec16)	112	238	350	29	50 (21%)	0	2748	0	0	0	0	0	0	0	0	0	1	0	0	0	49
		4th Quarter (Jan17-Mar17)	176	312	488	34	68 (21.8%)	0	5867	0	0	0	0	0	0	0	0	0	3	0	0	0	65

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 1st Quarter (April-June)2017-2018

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	0	52	167	13	34	116
First Appeals	4	N/A	22	N/A	21	2
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1020	1473	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	34

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	2019-12-20

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 2nd Quarter (July-Sept)2017-2018

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter			
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	56	135	427	47	102	278	
First Appeals	3	N/A	19	N/A	17	0	
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4	
						Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2560	7246	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	6	0	0	0	96

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	2016-12-19

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 3rd Quarter (Oct-Dec)2017-2018

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	191	70	259	24	60	175
First Appeals	5	N/A	15	N/A	17	0
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1800	2983	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	1	0	0	0	59	

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

[http://delhihighcourt.nic.in/rti\\_dis.asp](http://delhihighcourt.nic.in/rti_dis.asp)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2016-12-19

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 4th Quarter (Jan-Mar)2017-2018

\* Block I (Details about the requests and appeals)

## Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	261	85	298	31	77	190	
First Appeals	3	N/A	27	N/A	25	5	
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4	
						Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1950	1586	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	2	0	0	0	75

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

[http://delhihighcourt.nic.in/rti\\_dis.asp](http://delhihighcourt.nic.in/rti_dis.asp)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2016-12-19

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 1st Quarter (April-June)2018-2019

\* Block I (Details about the requests and appeals)

## Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	346	50	305	17	40	221
First Appeals	0	N/A	22	N/A	18	2
		Total no. Of CAPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		1		4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2440	6464	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	40

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

[http://delhihighcourt.nic.in/rti\\_dis.asp](http://delhihighcourt.nic.in/rti_dis.asp)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2016-12-19

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 2nd Quarter (July-Sept)2018-2019

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	423	102	405	48	62	244
First Appeals	2	N/A	39	N/A	28	7
		Total no. Of CAPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		1		4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2720	4271	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	57

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

[http://delhihighcourt.nic.in/rti\\_dis.asp](http://delhihighcourt.nic.in/rti_dis.asp)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2018-10-04

## RTI Annual Return Information System

Annexure -A'

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 3rd Quarter (Oct-Dec)2018-2019

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	576	30	205	14	34	124
First Appeals	6	N/A	20	N/A	13	7
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2010	2478	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	33

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

[http://delhihighcourt.nic.in/rti\\_dis.asp](http://delhihighcourt.nic.in/rti_dis.asp)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2018-10-04

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2018-2019

\* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	639	81	267	21	48	249
First Appeals	6	N/A	22	N/A	14	7
			Total no. Of CAPIOs designated 1	Total no. Of CPIOs designated 4	Total no. Of AAs designated 1	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2860	3858	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	47

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2018-10-04</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT-vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>No</b>	<b>NA</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 1st Quarter (April-June)2019-2020

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter			
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	669	54	236	13	41	159	
First Appeals	7	N/A	20	N/A	16	7	
		Total no. Of CAPIOs designated	1	Total no. Of CPIOs designated	4	Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2680	2623	0	0

\* Block III.(Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	3	0	0	0	38	

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

[http://delhihighcourt.nic.in/rti\\_dis.a](http://delhihighcourt.nic.in/rti_dis.a)

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2018-10-04**

**C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**No**

**NA**

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)**

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2019-2020

\* Block I (Details about the requests and appeals)

	Progress during Quarter						
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	746	58	392	29	45	294	
First Appeals	4	N/A	54	N/A	33	9	
		Total no. Of CAPIOs designated	1	Total no. Of CPIOs designated	4	Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3190	10208	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	40

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<b>http://delhihighcourt.nic.in/rti_dis.asp</b>
<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>	<b>2018-10-18</b>
<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>No</b>	
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)</b>	

RTI Annual Return Information System

Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 3rd Quarter (Oct-Dec)2019-2020

\* Block I (Details about the requests and appeals)

Progress during Quarter						
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	828	66	248	31	36	178
First Appeals	16	N/A	13	N/A	20	5
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2230	3128	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	35

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-11-15

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2019-2020

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	897	97	379	43	64	223
First Appeals	4	N/A	26	N/A	16	3
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2630	4320	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	5	0	0	0	59	

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2018-10-04</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL awaited</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2020-07-09</b>

RTI Annual Return Information System

Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 1st Quarter (April-June)2020-2021

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1043	0	1	0	0	1
First Appeals	11	N/A	6	N/A	0	0
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
						Total no. Of AAs designated
						1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
30	2	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	2020-07-09
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	URL Awaited
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	2020-07-09

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 2nd Quarter (July-Sept)2020-2021**

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1043	106	213	36	58	93
First Appeals	17	N/A	14	N/A	17	1
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1340	1680	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	55

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2020-07-09</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL Awaited</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2020-07-09</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 3rd Quarter (Oct-Dec)2020-2021**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter			
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	1175	59	224	26	41	136	
First Appeals	13	N/A	19	N/A	19	4	
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4	
						Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1650	344	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	38

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="https://delhihighcourt.nic.in/rti_dis.asp">https://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2020-07-09</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL Awaited</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2020-07-09</b>

RTI Annual Return Information System

Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 4th Quarter (Jan-Mar)2020-2021**

\* Block I (Details about the requests and appeals)

**Progress during Quarter**

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1255	67	218	20	40	144
First Appeals	9	N/A	34	N/A	21	16
		Total no. Of CAPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		1		4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2190	2770	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	35

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="https://delhihighcourt.nic.in/rti_dis.asp">https://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2020-07-09</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL Awaited</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2020-07-09</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 1st Quarter (April-June)2021-2022**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1336	35	96	17	10	43
First Appeals	6	N/A	9	N/A	9	3
Total no. Of CAPIOs designated				Total no. Of CPIOs designated		Total no. Of AAs designated
1				4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
600	524	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	10

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="https://delhihighcourt.nic.in/rti_dis.asp">https://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2009-07-20</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL AWAITED</b>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2009-07-20</b>

RTI Annual Return Information System

Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2021-2022

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1397	111	316	63	49	183
First Appeals	3	N/A	17	N/A	15	2
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s. 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1910	4352	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	3	0	0	1	0	3	0	0	0	42

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	URL Awaited
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 3rd Quarter (Oct-Dec)2021-2022**

\* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1529	81	317	50	69	192
First Appeals	3	N/A	34	N/A	19	10
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
					Total no. Of AAs designated	
					1	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1280	946	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	2	0	5	0	0	0	62

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>	<b>2021-09-02</b>
<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b>URL Awaited</b>
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)</b>	<b>2021-09-02</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 4th Quarter (Jan-Mar)2021-2022**

\* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1616	93	551	137	116	240
First Appeals	8	N/A	192	N/A	183	6
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1650	536	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	1	0	0	6	0	0	0	109

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2021-09-02</b>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2021-09-02</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 1st Quarter (April-June)2022-2023**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	✓ 1767	62	289	26	55	203
First Appeals	✓ 11	N/A	50	N/A	41	1
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1270	1098	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests													
Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	4	0	0	0	51

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in/rti_dis.asp">http://delhihighcourt.nic.in/rti_dis.asp</a>
<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>	<b>2021-09-02</b>

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**Yes**

**URL awaited**

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)  
(Format dd/mm/yyyy)

**2021-09-02**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 2nd Quarter (July-Sept)2022-2023**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Progress during Quarter			
			Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1834	103	453	87	71	287
First Appeals	19	N/A	42	N/A	50	6
Total no. Of CAPIOs designated			Total no. Of CPIOs designated		Total no. Of AAs designated	
1			4		1	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1760	1338	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	68

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<b>www.delhihighcourt.nic.in</b>
<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)</b>	<b>2022-08-08</b>

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b><a href="https://dsscic.nic.in/dashboard">https://dsscic.nic.in/dashboard</a></b>
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<b>2022-09-24</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 3rd Quarter (Oct-Dec)2022-2023**

\* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1945	68	349	105	102	210
First Appeals	5	N/A	103	N/A	96	0
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3570	6350	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	11	0	0	0	91

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<b><a href="http://delhihighcourt.nic.in/">http://delhihighcourt.nic.in/</a></b>

<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>	<b>2022-08-08</b>
<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	<b>Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)</b>
<b>Yes</b>	<b><a href="https://dsscic.nic.in/dashboard">https://dsscic.nic.in/dashboard</a></b>
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)</b>	<b>2022-09-24</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 4th Quarter (Jan-Mar)2022-2023**

\* Block I (Details about the requests and appeals)

### Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1945	72	378	83	97	189
First Appeals	12	N/A	62	N/A	66	0
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
						Total no. Of AAs designated
						1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3850	3298	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	8	0	0	0	89	

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

<http://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2022-08-08**

**C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

**Yes**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**<https://dsscic.nic.in/dashboard>**

**D.** Date of audit of Mandatory disclosures under Sec. 4(1)(b)  
(Format dd/mm/yyyy)

**2022-09-24**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 1st Quarter (April-June)2023-2024**

\* Block I (Details about the requests and appeals)

### Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2026	51	376	74	104	306
First Appeals	8	N/A	48	N/A	56	0
		Total no. Of CPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		1		4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3730	32984	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

### No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	23	0	0	0	81	

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

**<http://delhihighcourt.nic.in/>**

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2023-06-22**

**C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

<https://dsscic.nic.in/dashboard>

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)**  
(Format dd/mm/yyyy)

**2022-09-24**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 2nd Quarter (July-Sept)2023-2024**

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1969	74	473	105	106	297
First Appeals	0	N/A	52	N/A	43	0
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4670	14268	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	16	0	0	0	90

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
<b>Yes</b>	<a href="http://delhihighcourt.nic.in">http://delhihighcourt.nic.in</a>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<b>2023-06-22</b>

<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b><a href="http://dsscic.nic.in/dashboard">http://dsscic.nic.in/dashboard</a></b>
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)</b>	<b>2023-09-04</b>

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 3rd Quarter (Oct-Dec)2023-2024**

\* Block I (Details about the requests and appeals)

		<b>Progress during Quarter</b>				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	<b>2008</b>	<b>51</b>	<b>244</b>	<b>49</b>	<b>86</b>	<b>203</b>
First Appeals	<b>9</b>	N/A	<b>43</b>	N/A	<b>45</b>	<b>1</b>
		Total no. Of CAPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		<b>1</b>		<b>4</b>		<b>1</b>

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

<b>Registration Fee Collected(in Rs.) u/s 7(1)</b>	<b>Addl. Fee Collected(in Rs.) u/s 7(3)</b>	<b>Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)</b>	<b>No. Of Cases where disciplinary action taken against any Officer u/s 20(2)</b>
<b>2284</b>	<b>6477</b>	<b>0</b>	<b>0</b>

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	6	0	0	0	80

\* Block IV (Details Regarding Mandatory Disclosures)

<p><b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b></p> <p style="text-align: center;"><b>Yes</b></p>	<p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p> <p style="text-align: center;"><b><a href="https://delhihighcourt.nic.in/">https://delhihighcourt.nic.in/</a></b></p>
<p><b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b></p>	<p style="text-align: center;"><b>2023-06-22</b></p>

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

**Yes**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**<https://dsscic.nic.in/dashboard>**

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2023-09-04**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 4th Quarter (Jan-Mar)2023-2024**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter			
				No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	1965	62	348	64	99	208	
First Appeals	6	N/A	37	N/A	32	3	
		Total no. Of CAPIOs designated	1	Total no. Of CPIOs designated	4	Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3568	6356	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	14	0	0	0	85	

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?** Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

**Yes**

<https://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2024-04-10**

**C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

**Yes**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**<https://dsscic.nic.in/dashboard>**

**D.** Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2023-09-04**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 1st Quarter (April-June)2024-2025**

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2004	133	303	125	93	216
First Appeals	8	N/A	27	N/A	27	0
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
						Total no. Of AAs designated
						1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2990	3534	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005													
Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	1	0	0	0	0	0	6	0	0	0	86

\* Block IV (Details Regarding Mandatory Disclosures)

<p><b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</p> <p style="text-align: center;"><b>Yes</b></p>	<p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p> <p style="text-align: center;"><b><a href="https://delhihighcourt.nic.in/">https://delhihighcourt.nic.in/</a></b></p>
<p><b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b</p>	<p style="text-align: center;"><b>2024-04-10</b></p>

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

**Yes**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**<https://dsscic.nic.in/dashboard>**

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2023-09-04**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 2nd Quarter (July-Sept)2024-2025**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2006	150	434	119	153	286
First Appeals	8	N/A	51	N/A	42	0
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
4280	2404	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005.

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	1	0	0	0	0	0	24	0	0	0	128

\* Block IV (Details Regarding Mandatory Disclosures)

<p><b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</p> <p style="text-align: center;"><b>Yes</b></p>	<p>Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)</p> <p style="text-align: center;"><b><a href="http://delhihighcourt.nic.in">http://delhihighcourt.nic.in</a></b></p>
<p><b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b</p>	<p style="text-align: center;"><b>2024-04-10</b></p>

**C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

**Yes**

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**<https://dsscic.nic.in/dashboard>**

**D.** Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2024-07-18**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 3rd Quarter (Oct-Dec)2024-2025**

\* Block I (Details about the requests and appeals)

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	Progress during Quarter		
				No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2032	73	272	90	110	189
First Appeals	17	N/A	65	N/A	50	3
Total no. Of CAPIOs designated				Total no. Of CPIOs designated		Total no. Of AAs designated
1				4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2730	2178	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	1	0	0	26	0	0	0	82

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

<http://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2024-04-10**

**C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

**Yes**

**<https://dsscic.nic.in/dashboard>**

**D.** Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2024-07-18**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 4th Quarter (Jan-Mar)2024-2025**

\* Block I (Details about the requests and appeals)

	Progress during Quarter					
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1988	90	625	145	122	371
First Appeals	29	N/A	154	N/A	161	6
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4
				Total no. Of AAs designated		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
6430	25902	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	4	0	0	8	0	0	0	110	

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

<http://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2024-04-10**

**C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

**<https://dsscic.nic.in/dashboard>**

**D.** Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

**2024-07-18**

# RTI Annual Return Information System

## Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 1st Quarter (April-June)2025-2026**

\* Block I (Details about the requests and appeals)

### Progress during Quarter

	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	2065	54	398	89	91	304	
First Appeals	16	N/A	80	N/A	77	7	
Total no. Of CAPIOs designated			1	Total no. Of CPIOs designated		4	
						Total no. Of AAs designated	1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3720	35730	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section		
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	4	0	0	0	87

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

<http://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2025-05-21**

**C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

Yes

<https://dsscic.nic.in/dashboard>

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)  
(Format dd/mm/yyyy)

2024-07-18

## RTI Annual Return Information System

### Quarterly Return Form

**Public Authority : High Court Of Delhi**

**Quarter : 2nd Quarter (July-Sept)2025-2026**

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2033	77	540	96	164	385
First Appeals	12	N/A	99	N/A	85	10
		Total no. Of CPIOs designated		Total no. Of CPIOs designated		Total no. Of AAs designated
		1		4		1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
5370	11860	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	1	0	0	22	0	0	0	141

\* Block IV (Details Regarding Mandatory Disclosures)

**A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?**

**Yes**

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

<http://delhihighcourt.nic.in/>

**B. Last Date of updating of Mandatory disclosure under Section 4(1)b**

**2025-05-21**

**C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?**

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

**Yes**

**<https://dsscic.nic.in/dashboard>**

**D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)  
(Format dd/mm/yyyy)**

**2025-07-23**

## RTI Annual Return Information System

## Quarterly Return Form

Public Authority : High Court Of Delhi

Quarter : 3rd Quarter (Oct-Dec)2025-2026

\* Block I (Details about the requests and appeals)

			Progress during Quarter			
	Opening Balance as on beginning of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2005	72	366	129	89	219
First Appeals	16	N/A	118	N/A	110	14
		Total no. Of CAPIOs designated 1		Total no. Of CPIOs designated 4		Total no. Of AAs designated 1

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3400	3148	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	1	0	0	5	0	0	0	82

\* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	<a href="https://delhihighcourt.nic.in/">https://delhihighcourt.nic.in/</a>
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2025-05-21

<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
<b>Yes</b>	<b><a href="https://dsscic.nic.in/dashboard">https://dsscic.nic.in/dashboard</a></b>
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)</b>	<b>2025-07-23</b>